

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 476**  
ANSWERED ON 25.06.2019

**PANCHAYAT BODIES**

**476. SHRI NARANBHAI KACHHADIYA**

Will the Minister of PANCHAYATI RAJ be pleased to state:-

- (a) whether most of the panchayats have people from the elderly community of the society who are uneducated and if so, the steps taken to recruit a mix of educated youth and experienced elders in the Panchayat for better decision making;
- (b) whether the Government is taking any steps to provide advisors to the Panchayats on governance-related issues, as civil servants are to State and Central Governments to improve the efficiency of local governance and provide new opportunities to educated youth to contribute to the society;
- (c) if so, the details thereof; and
- (d) the other steps being taken by the Government to attract educated youth to be part of Panchayat bodies?

**ANSWER**

THE MINISTER OF PANCHAYATI RAJ  
(SHRI NARENDRA SINGH TOMAR)

(a) and (d) The subject Panchayats, which is part of “Local Government” is included in the State List in the Seventh Schedule of the Constitution of India. Further, in terms of Article 243K (4) the Legislature of a State may, by law, make provision with respect to all matters relating to, or in connection with, elections to the Panchayats. Therefore, it is left with the States to enact their respective Panchayati Raj Acts prescribing the educational qualifications etc. for the members of a Panchayat.

(b) and (c) Under their respective States’/ Union Territories’ Acts, Rules etc the State/ Union Territories can make provisions regarding staff/manpower for Panchayats.

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